

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 1492 of 2020

Haidar Ali.Petitioner

Versus

1. State of Jharkhand.

2. Nazreen Parveen.Opposite Parties

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. S.K. Laik, Advocate
For the State : Miss. Leena Mukherjee, APP.
For the O.P. No. 2 : Mr. Rohan Advocate

05/25-06-2020 The petitioner apprehends his arrest in connection with C.P. Case No. 2006 of 2018.

The marriage of the complainant was solemnized with the petitioner on 18.11.2017. It has been alleged that there was a demand of Rs.2,00,000/-and a motorcycle. It has further been alleged that the accused persons had questioned the gender of the complainant and a Medical Board was also constituted.

It appears from the allegation that the same are general and omnibus so far as petitioner is concerned. Although it has been stated in the complaint petition regarding constitution of a Medical Board for examining the gender of the complainant but neither the said report has been brought on record through the complaint petition nor she has appeared for further examination before the Medical Board as stated by the learned counsel of the petitioner.

On consideration of the entire facts of the case, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, she will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st class, at Dhanbad in connection with C.P. Case No. 2006 of 2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

Rakesh/-